

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH****O.A. No.060/00349/2021**

Chandigarh, this the 30th of March 2021

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

Manjit Kaur aged about 39 years, having PPO No. 0411031451 wife of Late Shri Mangat Ram, resident of Village Gurdas Nangal, Tehsil and District Gurdaspur 143520.

....Applicant

(BY: Mr. Deepak Arora, Advocate)

Versus

1. Union of India through Secretary to Ministry of Railways, New Delhi (PIN-110011).
2. Financial Adviser & Chief Accounts Officer (Pension) Maligaon Railways (PIN 781011).
3. State Bank of India, Centralised Pension Payment Centre, Sector 5, Panchkula, being represented through its Assistant General Manager (Pension Disbursing Authority) PIN 134109.
4. Branch Manager, State Bank of India, Main Branch, Gurdaspur, PIN 143521.

... .Respondents

5. Bandana daughter of Late Shri Mangat Ram, resident of village Gurdas Nangal, Tehsil and District Gurdaspur, PIN 143520.
6. Deepak son of Late Shri Mangat Ram, resident of Village Gurdas Nangal, Tehsil and District Gudaspur, PIN 143520

.... . Pro-forma Respondents

O R D E R(Oral)**AJANTA DAYALAN, MEMBER (A):**

1. The learned counsel for the applicant, at the outset, states that the applicant, who is the widow of late Sh. Mangat Ram, has not been paid family pension for over four years from January 2016 till June 2020. He also states that she made a representation regarding this on 25.02.2021 (Annexure A-5). However, there has been no response from the respondents.
2. The learned counsel for the applicant, at this stage, states that he will be satisfied if directions are issued to the respondents to consider and decide the representation dated 25.02.2021 (Annexure A-5) of the applicant within a stipulated time line.
3. In view of the above, I direct Respondent No. 3, to whom the above said representation is addressed, to consider and decide the same within a period of two months from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicant.
4. Needless to mention that the disposal of the O.A. in the above said manner will not be taken as an expression or opinion on the merits of the case.
5. The O.A. is disposed of accordingly.

**(AJANTA DAYALAN)
MEMBER (A)**

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